

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD**


CP(IB) 35/7/NCLT/AHM/2020

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.01.2020**

Name of the Company: Shriram Makadu Chitte & Ors
V/s
Sunshine Hi-Tech Infracon Ltd

Section of the Companies Act : Section 7 of Insolvency & Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SUNIL BHARGAVA	ADVOCATE -	APPLICANT.	
2.				

ORDER

The Petitioner is represented through its Counsel.


This case is filed as a fresh case under Section 7 of the Insolvency & Bankruptcy Code.

The Petitioner as well as Registry is directed to issue **Notice** upon the Respondent along with the copy of order under acknowledgment and shall file the proof of service.

The Respondent shall file objections, if any, within **two** weeks by serving an advance copy to the petitioner.

List the matter on 04.02.2020 hearing before admission.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 1st day of January, 2020.